

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.4390/2015**

New Delhi, this the 31st day of July, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Dr. R.K. Agrawal, Retd. Asst. Commissioner  
K.V.S., R.O., Jaipur Rajasthan  
S/o (Late) Shri K.P. Agrawal, about 63 years  
R/o House Ho.58, Madhuvan Enclave  
Krishan Nagar,  
Mathura(U.P.) Pin-281004. ....Applicant

(By Advocate: Mr. A.K. Bhakt)

**Versus**

1. Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area  
Shaheed Jeet Singh Marg,  
New Delhi-110016.
  
2. Joint Commissioner (Finance)  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110016. .... Respondents

(Mr.Puran Chand for Mr. S. Rajappa)

**ORDER (ORAL)**

Learned counsel for the applicant, at the very outset, states that irrespective of several opportunities granted to the respondents, they have not filed any counter affidavit knowing well that the relief claimed by the applicant is justified and squarely covered by various judicial pronouncements on the subject.

2. At this stage, learned counsel for the respondents very failry and clearly admits in the open Court that the prayer of the applicant made in this OA is justified and the respondents are going to consider the same in his favour. Hence, the respondents do not intend to file any reply and the matter can be disposed of with a direction to the respondents to grant the relief to the applicant, as claimed in the OA.
3. Taking into account the statement made by the learned counsel for the respondents in the open Court to the effect that the prayer of the applicant is justified, I allow the instant OA with a direction to the respondents to grant the relief to the applicant, as claimed in the OA, within a period of three months from the date of receipt of certified copy of this order.
4. This OA is allowed, as above.

**(Jasmine Ahmed)**  
**Member (J)**

/mk /